

Assam Schedule VIII Form No. 127
High Court Criminal Form No. (M) 106

ORDER- SHEET FOR MAGISTRATE'S RECORDS

DISTRICT :- BONGAIGAON

IN THE COURT OF SMTI. LEENA DOLEY, ADDL CJM, BONGAIGAON

| SL. No. | Date | Order | Signat |
|---------|----------|--|--------|
| | 17-07-19 | <p>Accused is absent. Summons issued to the accused has not return. The accused is a resident of outstation i.e away from Bongaigaon. The case record reveals that several summons have been issued to the accused but none of the summons have return with report. The accused is alleged of committing offences punishable under the Motor Vehicle Case 1988 /Assam Excise Act which are not serious in nature.</p> <p>Since the accused could not be procured and as the case is lying pending since long, this Court is of the opinion to keep this case as temporaility filed untill appearance of the accused instead of carrying forward this case.</p> <p>Case is temporarily filed.</p> | |

ADDL C
BONGAIGAON